

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)
Original Application No. 183/2024/EZ**

Haripriya Patel-----Applicant(s)

Versus

State of Odisha -----Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 06 State
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar
Date: 10/07/2025

Shri Apurba Ghosh
Advocate for Respondent No.06
(SEIAA), Odisha
C/o Partha Sarathi Shamajder
25/D Baderaipur Road
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Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Pradeept Kumar Nayak, son of Sri Bhimsen Nayak aged 42 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.06 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application order dated 26.09.2024, 21.04.2025, 04.07.2025 & our earlier Counter Affidavit dated 13.11.2024 and understood the contents thereof. I am well acquainted with the facts of the case and the

Pradeept Kumar Nayak
Environmental Scientist
SEIAA, Odisha





relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

4. That, in reply to the observations made in Para 02 to Para 04 of the Hon'ble Tribunal order dated 21.04.2025 and Para-04 of the Hon'ble Tribunal order dated 04.07.2025, the deponent humbly submits that a Show Cause Notice vide letter no. 6539/SEIAA dated 30.06.2025 has been issued to the Project Proponent (PP) Sri Niranjana Nayak and the copy forwarded to the Collector & District Magistrate, Nayagarh, ADM, Nayagarh; the Sub-Collector, Nayagarh; the Deputy Director of Mines, Nayagarh/Khordha; the RO, SPCB, Bhubaneswar; the DFO, Khordha & Nayagarh; the Mining Officer, Nayagarh & Tahasildar, Khandapada, Dist-Nayagarh for information and necessary action. They are requested to cause an enquiry into the alleged violation of EC conditions on account of over exploitation done by the Project Proponent and mining in the forest area as mentioned in the petition and submit an Action Taken Report to the undersigned on the factual position of the case at the earliest. But no information has been received at SEIAA, Odisha from the lessee Sri Niranjana Nayak, the lessee of Singapur Stone Quarry and also from the above-mentioned



Pradip Kumar Nayak

**Environmental Scientist
SEIAA, Odisha**

~~3~~ NOTARISED

Authority. We ensure that after receipt of reply on Show Cause Notice, the Authority will go for hearing in the matter and accordingly action will be initiate against lease holder.

A copy of the show cause notice dated 30.06.2025 is annexed here to and marked with letter -**Annexure-I**.

- 5. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.
- 6. That the deponent reserves the right to file further affidavit as and when necessary.

Identified by

Advocate

10-07-2025

Pradeept Kumar Nayak
Deponent
Environmental Scientist
SEIAA, Odisha

10-07-2025



DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015

~~4~~**VERIFICATION**

Verified at Bhubaneswar on this day of 10-07-2025
that the contents of the above affidavits are true and correct on
the basis of the records maintained by the respondent in the daily
course of its business, no part of it is false and nothing has been
concealed therefore.

Place: Bhubaneswar

Date:

Pradeept Kumar Nayak

Deponent

**Environmental Scientist
SEIAA, Odisha**



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

Letter No. 6539/SEIAA File No. 1144/01-2021

Dated 30.06.2025

To

Sri Niranjana Nayak
S/o- Hari nayak
At-Andharkhani, Po-Sikrida, Ps-Nuagaon,
Dist-Nayagarh, Odisha

SUB: DIRECTIONS UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT, 1986- SHOW CAUSE NOTICE THEREOF

**Ref: 1. Order dated 24.04.2025 of Hon'ble NGT in Original Application No. 183 of 2024/EZ in the matter titled 'Haripriya Patel Vrs State of Odisha' pending before the NGT (EZ).
2. EC letter No. – 1371/SEIAA dated 24.05.2021 for Singapur Stone Quarry over an area of 6.00 acres or 2.34 ha in village-Sinapur, Tahasil-Khandapada, Dist-Nayagarh, Odisha in favour of Sri Niranjana Nayak.**

Sir/Madam,

WHEREAS, the Environment Clearance (EC) of Singapur Stone Quarry over an area of 6.00 acres or 2.34 ha in village-Sinapur, Tahasil-Khandapada, Dist-Nayagarh, Odisha has been issued by SEIAA, Odisha vide EC letter No.- 1371/SEIAA dated 24.05.2021 in favour of Sri Niranjana Nayak, the successful bidder/ lessee for extraction of stone from the source with production quantity of stone 2849 cum/annum & 13679 cum/annum in 5th years as per approved mining plan subject to compliance of stipulated conditions given in EC letter.

WHEREAS, as per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP) are required to submit their Half Yearly compliances in PARIVESH 2.0 on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1st June and 1st December of each calendar year. However, after verification in Parivesh Portal 2.0 and SEIAA, Odisha email as on dated 10.04.2025, it is found that the Project Proponent (PP) has not been submitted any compliance of environmental conditions stipulated in the Environmental Clearance (EC) letter no.1371/SEIAA dated 24.05.2021 issued of Singapur Stone

(Signature)

Quarry neither in PDF/soft copy submitted through email nor by post/physically or any compliance submitted in PARIVESH 2.0 Portal.

WHEREAS, there is direction of Hon'ble NGT in its order dated 21.04.2025 in Original Application No. 183 of 2024/EZ in the matter titled '*Haripriya Patel Vrs State of Odisha*' with direction to SEIAA, Odisha what action has been taken against the Project Proponent (PP) for violation of EC condition in light not submitted half yearly EC compliance to SEIAA, Odisha and the matter is pending before the NGT (EZ).

NOW THEREFORE, in view of the above and in exercise of the powers vested with SEIAA, Odisha under section-5 of the Environment (Protection) Act, 1986 & amended therein, the Project Proponent/ lessee Sri Niranjan Nayak is directed to reply in writing to the Member Secretary, SEIAA, Odisha office within 15 days from the date of receipt of this Show Cause Notice as to why the EC letter no. 1371/SEIAA dated 24.05.2021 issued for Singapur Stone Quarry shall not be revoked due to violation of EC conditions on account of non-compliance of EC conditions.

In the event of failure to comply with the above directions within the stipulated time frame, legal action as deemed appropriate as per law shall be initiated against the Project Proponent in accordance with the provisions of the law.

By order and Authority of SEIAA, Odisha

[Signature]
30/06/2025

Environmental Scientist, SEIAA, Odisha

Memo No. 6540/SEIAA File No. 1144/01-2021 Dated 30.06.2025

Copy forwarded for information and necessary action to

1. The Collector & District Magistrate, ADM, Nayagarh; the Sub-Collector, Nayagarh; the Deputy Director of Mines, Nayagarh/Khordha; the RO, SPCB, Bhubaneswar; the DFO, Khordha & Nayagarh; the Mining Officer, Nayagarh & Tahasildar, Khandapada, Dist-Nayagarh for information and necessary action. They are requested to cause an enquiry into the alleged violation of EC conditions on account of over exploitation done by the Project Proponent and mining in the forest area as mentioned in the petition and submit an Action Taken Report to the undersigned on the factual position of the case at the earliest.



2. The Director of Mines, Steel & Mines Dept. Govt. of Odisha Bhubaneswar.
3. The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
4. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.

[Signature] 30/06/2025

Environmental Scientist, SEIAA, Odisha